

be censored by the Board of Film Censors in accordance with the provisions of the Cinematograph Act, 1952 and the rules made thereunder. Under its statutory powers the Central Government issues Directions from time to time setting out the principles which shall guide the Board in certifying films for public exhibition. The Board has been advised by the Government to enforce these principles strictly.

Growth Centres

*219. SHRI S. R. DAMANI: Will the Minister of INDUSTRY be pleased to state the progress made with regard to establishment of Growth Centres as a means to quicker industrialisation and removing unemployment?

THE MINISTER OF INDUSTRY (SHRI T. A. PAI): The question of adopting the growth centres approach for the industrial development of backward areas is under consideration of Government.

Report on Development of Backward Areas

*220. PROF. NARAIN CHAND PAPASHAR:
SHRI VASANT SATHE:

Will the Minister of PLANNING be pleased to state:

(a) whether the report of the Subcommittee of the Planning Commission on the development of backward areas has since been submitted to Government; and

(b) if so, the decision taken on this report?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SANKAR GHOSE): (a) The Report of the Committee on Backward Areas is currently under preparation.

(b) Does not arise.

Scaling down of Targets of Key Sectors

*221. SHRI SAROJ MUKHERJEE: Will the Minister of PLANNING be pleased to state:

(a) whether the physical targets of all key sectors, except crude petroleum and sugar, have been scaled down by the Planning Commission;

(b) if so, the reasons for such scaling down; and

(c) the special causes for scaling down the principal target like food-grain production which is bound to affect all sectors of economic planning and price?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SANKAR GHOSE): (a) to (c). The work on the finalisation of the Fifth Plan including the physical targets is currently in progress.

Decision on Kerala Medical Practitioners Bill

1410. SHRI C. JANARDHANAN:
SHRI C. H. MOHAMED
KOYA:
SHRI N. SREEKANTAN
NAIR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have taken any final decision on the Kerala Government Medical Practitioners Bill; and

(b) if so, the facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Yes, Sir.

(b) As certain provisions of the Bill are opposed to basic policy of the Government of India, the Kerala

Medical Practitioners Bill has already been returned to the Governor of Kerala with a message from the President for the reconsideration of the State Legislature.

Raids by Enforcement Directorate in Bombay

1411 SHRI Y. ESWARA REDDY
Will the PRIME MINISTER be pleased to state:

(a) whether about 46 million dollars were seized from two traders in Bombay during a raid by Bombay Enforcement Directorate officials;

(b) if so, the particulars thereof, and

(c) the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): (a) and (b). The question has reference, presumably, to the report that appeared in a daily newspaper on 3-7-1976, but which factually was not accurate. The facts, as reported by Enforcement Directorate, are as follows:

The premises of Shri Ramesh Santadas Rajani, and Shri Sugnomal Ravachand Rupchandani of Bombay, were searched by the Officers of the Enforcement Directorate on 30-6-1976. As a result of the search, Rs 46,500 in Indian currency, US \$ 585, Dubai Dirhams 900, and some documents were recovered and seized from the premises of Shri Rajani, and Rs. 20,000 in Indian currency and some documents were recovered and seized from the premises of Shri Rupchandani.

As a follow up action, the premises of another person at Bombay, namely Shri Srichand Jairamdas Bajaj, were

also searched, and Rs. 10,000 in Indian currency and some documents were recovered and seized from his premises.

(c) These three persons were arrested on 1-7-1976 and produced in Court. The Court ordered their release on bail.

फुलपुर उर्वरक संयंत्र का निर्माण

1412. श्री जनेश्वरमिथ्र : क्या नागरिक पूति और सहकारिता मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या इलाहाबाद के फुलपुर स्थित निमाणाधीन उर्वरक संयंत्र का तिबेदन सरकार के पास तैयार है ;

(ख) यह संयंत्र कब तक बन कर तैयार हो जायेगा ;

(ग) उसकी वार्षिक उत्पादन क्षमता क्या होगी ; और

(घ) इस संयंत्र में इस समय कितने कर्मचारी कार्य कर रहे हैं।

नागरिक पूति और सहकारिता मंत्रालय में राज्य मंत्री (श्री ए० सी० जार्ज) :
(क) भारत सरकार फुलपुर परियोजना को स्वीकृति दे चुकी है।

(ख) मार्च, 1979

(ग) प्रति वर्ष 495,000 टन यूरिया

(घ) 85

नेपा मिल के पास बड़ा झखबारी कागज का स्टॉक

1413. श्री नंगाचरण दीक्षित : क्या उद्योग मन्त्री यह बताने की कृपा करेंगे